

**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**


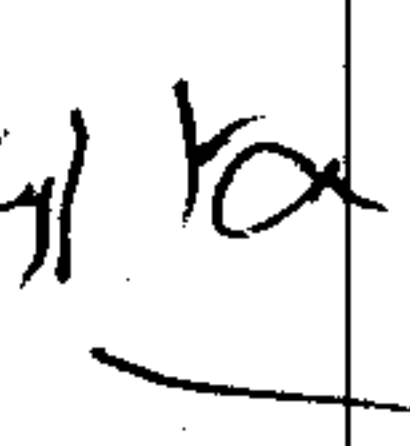
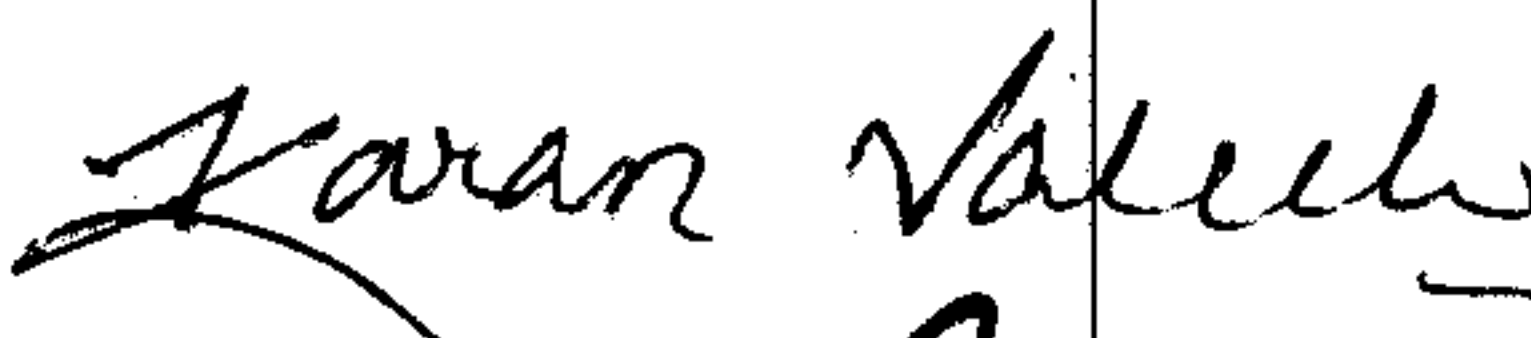

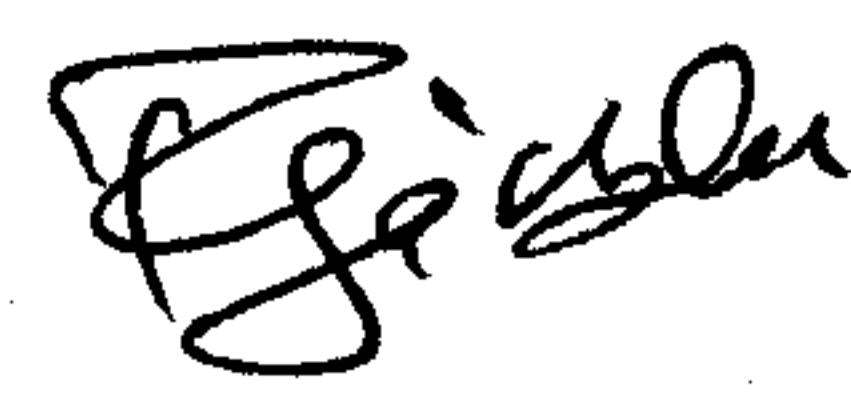
**C.P. (I.B) No. 119/10/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.11.2017**

Name of the Company: Jayeshkumar Arvindbhai Popat  
(Jalaram Cotton & Proteins Ltd.)  
V/s.  
Kotak Mahindra Bank Ltd. & Ors.

Section of the Companies Act: Section 10 of the Insolvency and Bankruptcy  
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	LALIT M PATEL	ADVOCATE	RESPONDENT	
2.	Mohit Gupta	ADV	Applicant Mehrotra	
3.)	KARAN VALECHA	ADV.	Applicant Karan Valecha	
④	Dharmvir Gosai		Applicant D. Gosai	
⑤	RAJA BASAN	Asst. Gen. Mgr, SIDBI		

**ORDER**

Learned Advocate Mr. Mohit Gupta with Learned Advocate Mr. Karan Valecha i/b A.R. Gupta & Associates present for Corporate Debtor/ Petitioner. Learned Advocate Mr. Lalit Patel present for Respondent No.1. None present for Respondent (HDB Finance). Learned Advocate Mr. Dharmvir Gosai present for Respondent (Tata Capital Financial Service Ltd).

Mr. Raja Basan Assistant General Manager for SIDBI present and requested time to engage service of counsel and to argue the matter.

SIDBi shall file objections, if any, on or before 06.11.2017 serving a copy in advance to other side.

List the matter on 07.11.2017 for hearing before admission and objections of Respondent.



**MANORAMA KUMARI**  
**MEMBER JUDICIAL**



**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 2nd day of November, 2017.